

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE AND BANKING)

.....

New Delhi: the 1st May, 1976

NOTIFICATION  
INCOME TAX

No.1312 (F.NO.404/95/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.K. Perumal who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri D.S. Alagarswamy made under Notification No.174 (F.NO.404/291/72-ITCC) dated the 4th September, 1972 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri S.K. Perumal takes over as Tax Recovery Officer.

Sd/-

(V.P. MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,  
Government of India Press,  
New Delhi.

No.1312(F.NO.404/95/76-ITCC);

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu V, Madras.
2. The DI(RSP), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Tamil Nadu, Madras.
5. The Chief Secretary, Govt. of Tamil Nadu, Madras.
7. Guard File.

Sd/-

Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE.

*J. Yate*  
(S.C. BRIS/P)

Officer on Special Duty,  
Directorate of Inspection, (RSP)  
No.00/ITCC/1302/349/RSP/76.